

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 175 of 2015

Dated : 18th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Pragati Power Corporation Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. Manish Srivastava for R.4
Mr. R.B. Sharma for R-5

ORDER

Learned counsel for respondent Nos. 4 & 5 seek two weeks time to file reply. They may file the same on or before 02.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.02.2016 after serving copy on the other side.

List the matter on **26.02.2016**.

**(I.J. Kapoor)
Technical Member**
ts/dk

**(Justice Ranjana P. Desai)
Chairperson**